SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order. Sir, my submission is that whenever a statement showing the reasons for delay is given, it should be circulated in advance so that we can see and find out whether it is acceptable or not. Because both are laid on the Table simultaneously, we do not know what is there.

MR. SPEAKER: You are right. They must be asked to send it earlier.

SHRI JYOTIRMOY BOSU: Thank you.

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF STEEL AND MINES FOR 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARLA MUNDA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Steel and Mines for 1978-79. [*Placed in Library. See* No. LT-2157/78].

CUSTOMS & CENTRAL EXCISE DUTIES DRAWBACK FIRST AMENDMENT RULES, 1978 CENTRAL EXCISE (7TH AMDT.) RULES, 1978 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table—

(1) A copy of the Customs and Central Excise Duties Drawback First Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 228(E) in Gazette of India dated the 7th April, 1978, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [*Placed in Library. See* No. LT-2158/78].

(2) A copy of the Central Excise (Seventh Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 473 in Gazette of India dated the 8th April, 1978, under section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See* No. LT-2159/78].

(3) A copy each of Notifications Nos. G.S.R. 229(E) and 230(E), (Hindi and English versions) published in Gazette of India dated the 7th April, 1978 issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [*Placed in Library. See* No. LT-2160/78].

(4) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. F 4 (52)/77-Fin.(G) in Delhi Gazette dated the 12th April, 1978, under section 72 of the Delhi Sales Tax Act, 1975. [*Placed in Library. See* No. LT-2161/78].

(5) A copy of the Interim Report(**Hindi version) of the Indirect Taxation Enquiry Committee (April, 1977).

(6) A copy of the Final Report (Part I) (**Hindi version) of the Indirect Taxation Enquiry Committee (October, 1977).

(7) An explanatory note (Hindi and English versions) giving reasons for not laying the Hindi versions of the reports mentioned at (5) and (6) along with the English versions.

[*Placed in Library. See* No. LT-2162/78].

(8) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Finance for 1978-79. [*Placed in Library. See* No. LT-2163/78].

**English version of the Report was laid on the Table on the 16th December, 1977.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission for 1978-79. [*Placed in Library. See* No. LT-2164/78].

12.33 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Constitution (Forty-third Amendment) Bill, 1977, passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 14th April, 1978.

12.33½ hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

TRAIN ACCIDENT NEAR BOMBAY ON 18TH APRIL, 1978

श्री हरिकेश बहादुर (गोरखपुर) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर रेल मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें:—

> "18 अप्रैल, 1978 को बम्बई के निकट हुई गम्भीर रेल दुर्घटना।"

रेल मंत्री (श्री० मधु दंडवते) : श्रीमान्, माननीय सदस्य इस बात से अवगत हैं कि बम्बई से लगभग 50 किलोमीटर की दूरी पर स्थित वसई रोड स्टेशन के निकट 18-4-78 को लगभग 20.07 बजे 7 डाउन बम्बई-अहमदाबाद जनता एक्सप्रैस और 537 डाउन चर्चगेट–बिरार स्थानीय बिजली गाड़ी के बीच हुई टक्कर के सम्बन्ध में 19 अप्रैल, 1978 को सदन में मेरे सहयोगी रेल राज्य मंत्री द्वारा एक बयान पहले ही दिया जा चुका है।

इस दुर्घटना के दुखद समाचार के मिलते ही सहायता सम्बन्धी कार्यों की देखभाल करने और दुर्घटना की परिस्थितियों का मौके पर जा कर अध्ययन करने के लिए मैं 19 अप्रैल को प्रातः दुर्घटना स्थल के लिए रवाना हो गया था।

स्थानीय गाडी को चर्चगेट-बिरार स्वचल दोहरी लाइन विद्युतीकृत खंड पर नैगांव और वसई रोड स्टेशनों के बीच फाटक सं० 36 बी के फाटक सिगनल के समीप रोक लिया गया था। क्योंकि एक गैगमन ने जिसने पटरी की झलाई में कुछ खराबी पायी थी, खतरे का संकेत दिया था। जब स्थानीय गाडी चलने वाली थी तब जनता एक्सप्रैस पीछे से आई और स्थानीय गाडी के पिछले भाग से टकरा गयी, जिस के फलस्वरूप स्थानीय गाडी के सब से पीछे वाले दो सवारी डिब्बे एक दूसरे में धंस गए। यह बड़े अफसोस और दुख की बात है कि इस दुर्घटना मे 30 व्यक्तियों की मृत्यु हुई, जिन में 29 महिलाये और एक पुरुष था, और 60 व्यक्ति घायल हुए। घायल व्यक्तियों को बम्बई और वेसिन स्थित विभिन्न अस्पतालों में दाखिल करा दिया गया है।

दुर्घटना स्थल पर पहुंचने पर मैंने तत्काल ये आदेश दिये कि पोस्ट मार्टम की सक्त प्रक्रियाओं में देर न लगे और संतप्त परिवारों को लाशें शीघ्र दे दी जाये। यह काम उसी दिन दोपहर एक बजे तक पूरा हो गया था। मैं उन सभी अस्पतालों में गया जहां घायल व्यक्ति भर्ती थे और उनकी की जा रही चिकित्सा के बारे में पूछताछ की। मैंने विभिन्न अस्पतालों के प्राधिकारियों को आदेश दिये कि घायलों की अच्छी से अच्छी